COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 204 OF 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: BEML Limited				Appallant(a)
		Vs.		Appellant(s)
Karnataka Electricity Regulatory Commission & Ors.				Respondent(s)
Counsel for the Appellant (s)	:	Mr. Yash Prakash Mr. K. Gangadharan Mr. Shakti Thakur		
Counsel for the Respondent (s)	:	Ms. Pankhuri Bhardwaj for	[.] R-2	
		Mr. Ashok Bannidinni Ms. Umme Salma for R-4		

<u>ORDER</u>

Learned counsel, Ms. Pankhuri Bhardwaj accepts notice on behalf of the second Respondent.

Learned counsel appearing for the Respondent Nos. 2 and 4 pray for four weeks time to file their respective reply in the matter. Learned counsel for the Appellant also prays for three weeks time thereafter to file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent Nos. 2 and 4.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for the Respondent Nos. 2 and 4, as stated supra, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 and 4 are permitted to file their respective reply in the matter by 01.11.2018, after duly serving copy on the other side. Thereafter, learned counsel for the Appellant is permitted to file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent Nos. 2 and 4 by 22.11.2018, duly serving copy on the other side.

List the matter on <u>27.11.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member